

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 6863 - 6923 Geni./HCS/2015 Dated, Delhi the 24 FEB 2015

Copy of the letter alongwith order dated 06.02.2015 passed by Hon'ble Ms. Justice Gita Mittal & Hon'ble Mr. Justice J.R Midha, Hon'ble High Court of Delhi in Criminal Appeal No. 910/2008, titled as "Vikas Yadav Vs. State of U.P" & Criminal Appeal No. 145/2012, titled as "Sukhdev Yadav Vs. State of NCT of New Delhi & Anr." be circulated for information and necessary compliance to Para no. 290 & 291 mentioned at page no. 228 to 233 and Para No. 424, mentioned at page no. 321 to 325 in the order as desired by Hon'ble High Court of Delhi, New Delhi to:-

1. All the Ld. District & Sessions Judges, Delhi, New Delhi (except Central District) with request to circulate the same amongst the judicial officers dealing with Criminal matter under your control.
2. All the Judicial Officers dealing with Criminal matter posted in Central District, Tis Hazari Courts, Delhi.
3. The Chairman, Website Committee, Tis Hazari Courts, Delhi with request to upload the same on the Website of Delhi District Courts.
4. PS to Ld. District & Sessions Judge (HQs) Tis Hazari Courts, Delhi.
5. Ahlmad to Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

(SHAIL JAIN)

Officer-In-Charge (Genl. Branch)
Addl. District & Sessions Judge
Central District, Tis Hazari Courts, Delhi.

Dated, Delhi the 24 FEB 2015

Ecnls. As above.

No. 422 /Geni./HCS/2015

Copy to:

The Registrar General, Hon'ble High Court of Delhi, New Delhi for information please.

Officer-In-Charge (Genl. Branch)
Addl. District & Sessions Judge
Central District, Tis Hazari Courts, Delhi.